

IN THE NATIONAL GREEN TRIBUNAL AT CHENNAI

OA NO.106 OF 2020 (SZ)

Atana Flat Owners and Residents
Association Kancheepuram District – Applicant

Vs

The District Environment Engineer,
TNPCB Kancheepuram & Two Others

ADDITIONAL TYPE SET OF PAPERS
FILED BY 2ND RESPONDENT

M/s.R.Kamala Rani
(1451/1992)
COUNSEL FOR 2ND RESPONDENT
98412 56181

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.106 of 2020 (SZ)

BETWEEN

Atana Flat Owners and Residents Association
Regn.No.80201B
Rep. by its Secretary Mrs.G.Anitha
Vandalore-Walajabad Road,
Karanithangal Village,
Kancheepuram District 602105

Applicant

AND

1) The District Environmental Engineer
Tamil Nadu Pollution Control Board
Plot No.CP-5B, SIPCOT, Oragadam,
Sriperumpudur Taluk,
Kancheepuram District – 602 105

2) M/s. Arun Excello Constructions LLP,
Represented by its Designated Partner
Mr.P.Suresh,
Bhattad Tower,
No.18, West Cott Road,
Royapettah,Chennai – 600 014.

3) The Chairman
State Level Environment Impact Assessment Authority (SEIAA)
Govt. of Tamil Nadu, Panagal Maligai,
3rd Floor, Saidapet,
Chennai – 600 015

Respondents

ADDITIONAL TYPED SET OF PAPERS FILED BY 2ND RESPONDENT

Sl. No.	Date	Particulars	Remarks / Page No.
		Project photos taken at the time of handing over to the Residents Association. Vasanthaa – March 2017 Megha – March 2018 Madhulika – December 2018 Atana – July 2019	2 to 8
1.	22-02-2019	MoU duly signed by Megha Flat Owners Association accepting tanker lorry for disposal of excess treated sewage water.	9

2.	22-02-2019	MoU duly signed by Madhulika Flat Owners Association accepting tanker lorry for disposal of excess treated sewage water.	13
3.	03-05-2019	MoU duly signed by Vasantha Flat Owners Association accepting tanker lorry for disposal of excess treated sewage water.	14
4.	14-07-2020	BDO Kunrathur letter warning the residents for not adhering the instructions and letting out the sewage water into highway and levying a penalty for each house.	21
5.	July and Aug 2020	Untreated Sewage Water inundation photos	23 to 27
6.	August 2020	Earth dumped by Highways Dept on the storm water drain to prevent untreated water let into the drain which is flooding the Highway.	29 to 30
7.	April 2021	Action taken by BDO to fill the storm water drain on either side of the approach road with earth and levelled it to prevent the resident associations from letting effluent out of their compound.	32 & 33
8.	12-04-2021	The Oragadam Police Inspector after inspecting the site have registered the case vide FIR No.213 dated 12-4-2021.	34
7.	17-04-2021	RDO Sriperumpudur proceedings N.Ka.No.668/2021/A2 giving order under CRPC section 133 to the four resident associations instructing them to set right things within 15 days.	36
9.	18-04-2021	Atana association letter to Oragadam Police Station undertaking that they will not let out the sewage water into the Highway.	39
10.	May 2021	Notice circulated by one of the resident association collecting Rs.600 towards drainage clearance charges and rationing of water usage and restriction of people per apartment as per prescribed norms.	41
11.	July 2021	Photograph taken on 2 nd July 2021 showing that the approach is neat and there is no stagnation of water.	43 to 47

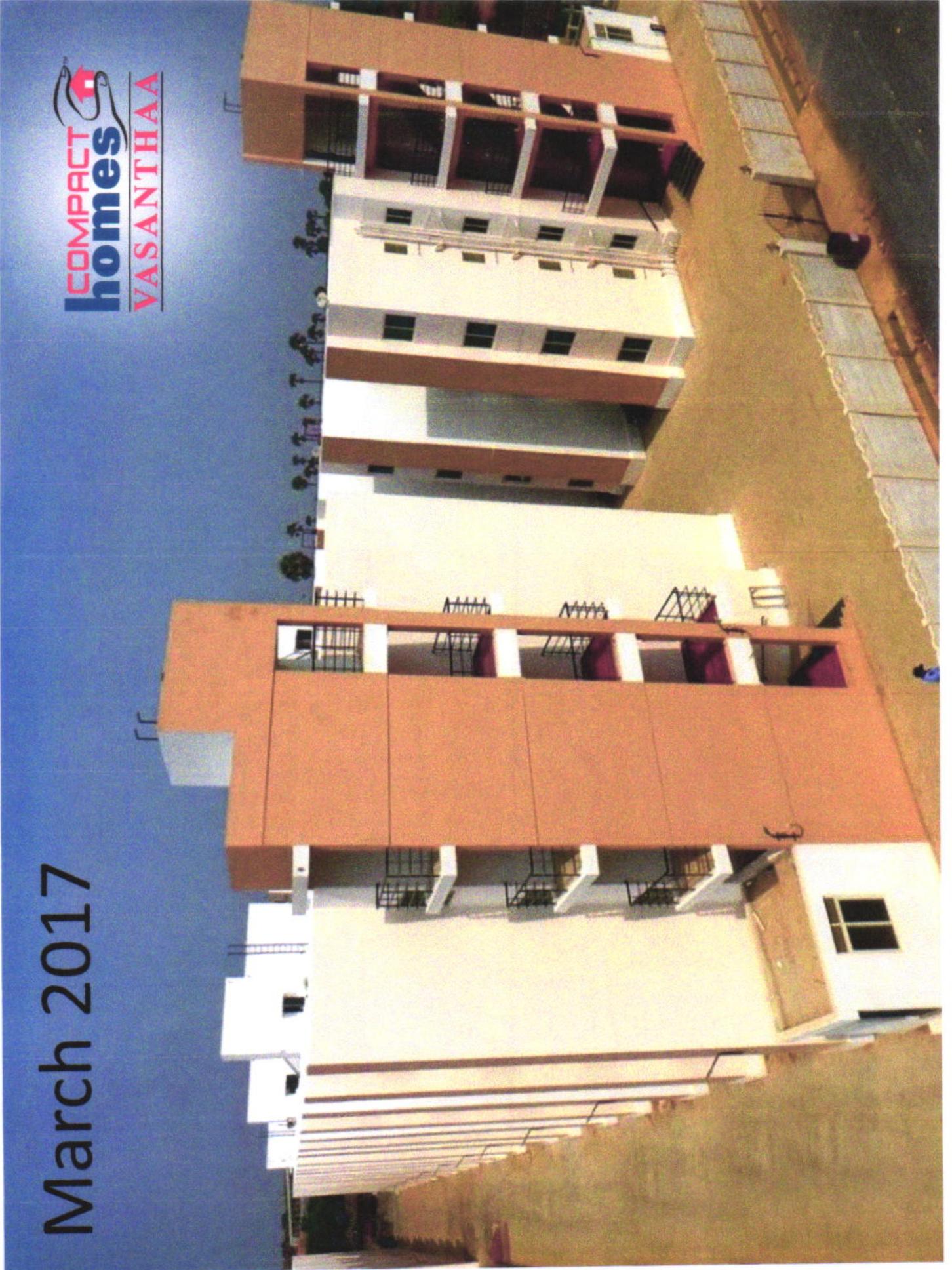
Dated on this day 7th July 2021

Counsel for 2nd Respondent

Project Photos at the time of Handing Over to the Residents

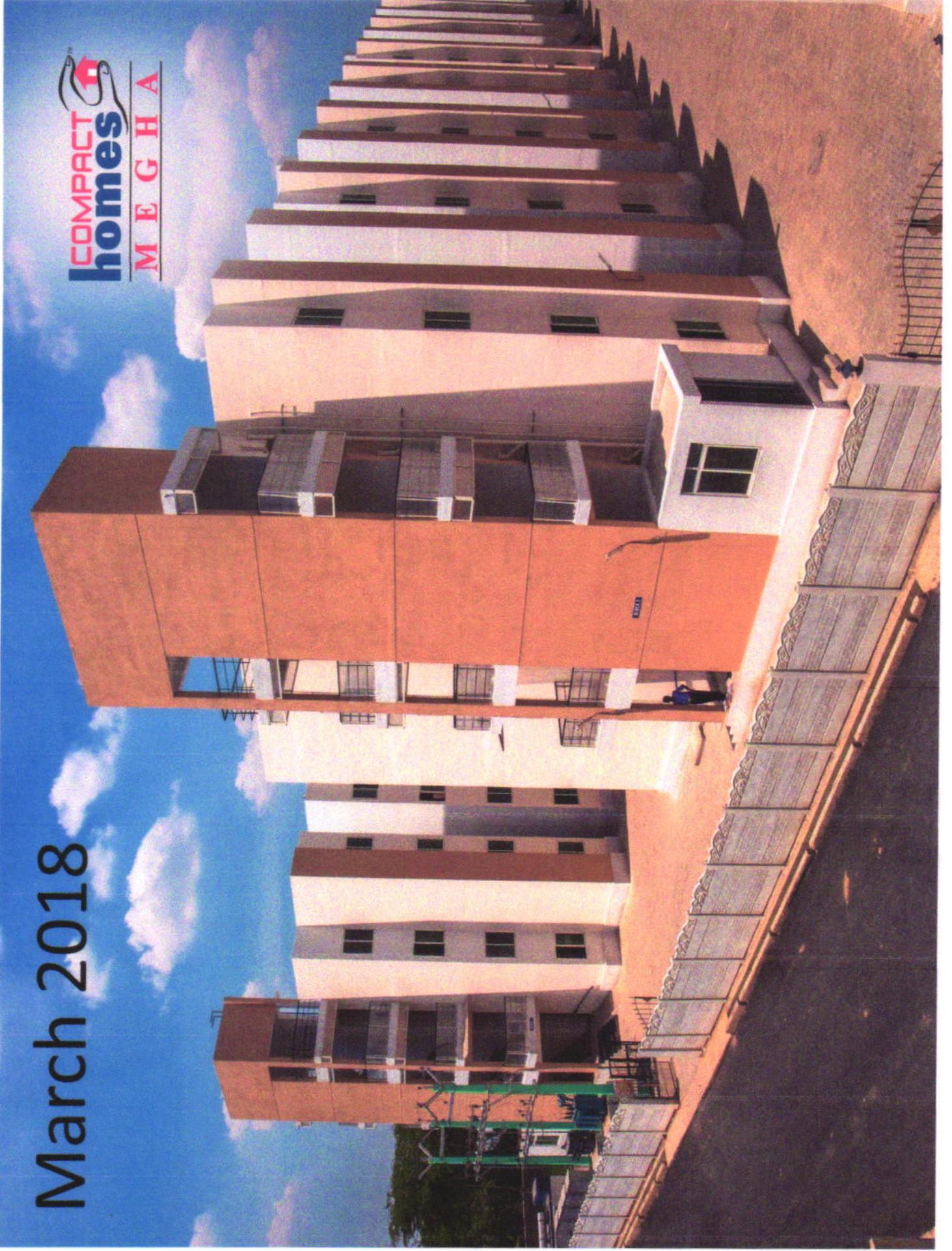
March 2017

COMPACT
homes
VASANTHAA



March 2018

COMPACT
homes
MEGHA



MEGHA

March 2018



Dec 2018

MADHULIKA



Dec 2018

MADHULIKA



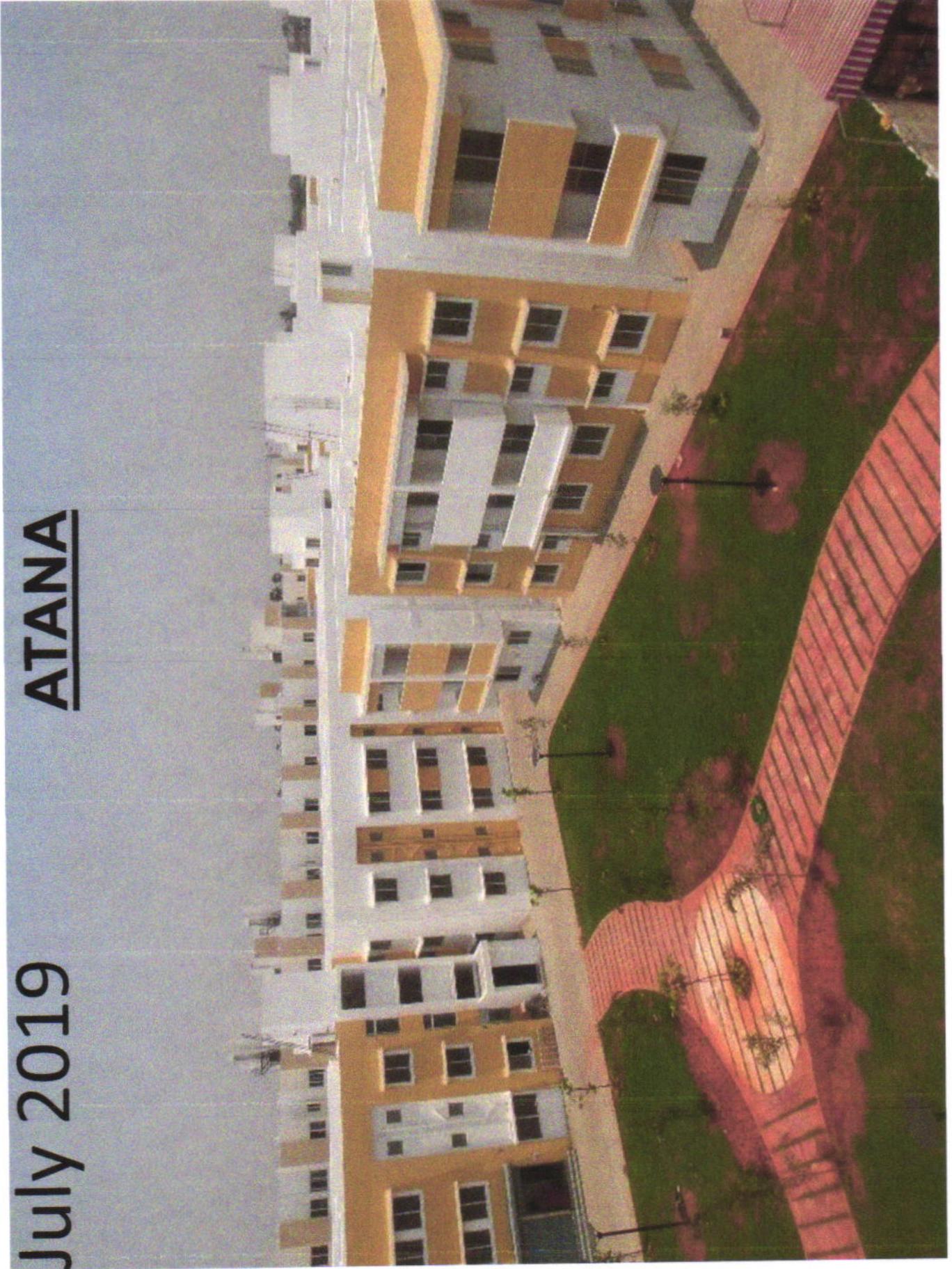
July 2019

ATANA



July 2019

ATANA



TNob-x-1355.



மலனாடு TAMIL NADU
 2222
 19.11.2018

60AB 098302
I. SARASWATHI
 S.V.L. No.30 / 53 / 97
 4, Mandapam Street, 1st Lane,
 PARK GARDEN,
 CHENNAI-10. Cell: 9332898011

MEMORANDUM OF UNDERSTANDING

This **MEMORANDUM OF UNDERSTANDING ("MOU")** entered into on the 22 day of February, 2019

Between

M/s. MEGHA FLAT OWNERS ASSOCIATION, (Reg.No. 41/2018) an association registered under Tamil Nadu Societies Registration Act, having its registered office at Megha Project, 183, Karanaithangal Village, Sriperumpudur Taluk, Kancheepuram District - 602 105, **represented** herein by its Secretary Mr. S. Sivaraman, S/o. Mr. Srinivasan hereinafter referred to as the **"Association" or Party of the First Part (PFP).**

and

M/s. Arun Excello Constructions LLP., a Limited Liability Partnership Firm registered under the Limited Liability Partnership Act 2008, and having its registered office at "Bhattad Towers", No.18, West Cott Road, Royapettah, Chennai - 600 014 duly represented herein by its Authorized Signatory **Mr. V. Srinivasan** S/o. Mr. M. S. Venkatramani aged about 49 years, hereinafter referred to as the **"Promoter" or Party of the Second Part (PSP).**

For Megha Flat Owners Association

Secretary
 PFP



For Arun Excello Constructions LLP

Authorized Signatory
 PSP

10

WHEREAS the Party of the First Part (PFP) is the association of the owners of the apartments in project "**COMPACT HOMES - MEGHA**" and the Party of the Second Part (PSP) is the Promoter, who developed the project "**COMPACT HOMES - MEGHA**".

WHEREAS the PSP developed the project "**COMPACT HOMES - MEGHA**" as per the Building and Planning permit and maintained the project till the association of the owners were formed and after the formation of the association, on the request of the association (PFP) the maintenance of project "**COMPACT HOMES - MEGHA**" was handed over to the PFP by the PSP on **31.03.2018** and now the maintenance is carried out by the PFP in the best manner.

WHEREAS the PFP represented the PSP that they are not able to clear the excess treated sewage water due to over usage and therefore request the PSP to help in this matter and PSP also considered this matter and both the PFP and PSP had a meeting on 06.12.2018 at the office of the PSP and on behalf of PFP Mr. Sivaraman and on behalf of PSP Mr. V. Srinivasan, Senior General Manager participated in the meeting.

WHEREAS after deliberation and discussions between both the parties, the PSP offered to give a tanker lorry at free of cost to the PSP, subject to terms and conditions stated below and the PFP also accepted the said offer and both the parties are desirous of reducing the terms, conditions & responsibilities of each party into writing as follows:

NOW THIS MOU WITNESSETH AS FOLLOWS:

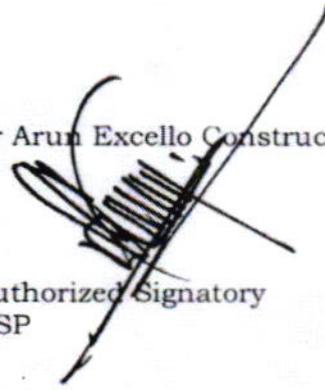
1. The PFP has accepted the offer of the PSP of providing tanker lorry to remove the excess treated sewage water after using for gardening and flushing purposes in the project "**COMPACT HOMES - MEGHA**".
2. The tanker lorry brand new having a capacity of 12KL will be purchased and handed over to the Association for day to day operations & maintenance.

For Megha Flat Owners Association


Secretary
PFP



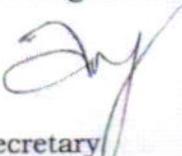
For Arun Excello Constructions LLP


Authorized Signatory
PSP

- 11
3. The tanker lorry shall be used exclusively for disposal of treated sewage water from STP for the project "COMPACT HOMES - MEGHA".
 4. The day-to-day maintenance, Insurance renewal, Fitness Certificate (FC), regular service of lorry, fuel and driver expenses for the operations of the tanker lorry shall be borne by the PFP.
 5. The PFP shall take the responsibility of disposal of treated sewage by the tanker lorry by obtaining necessary approvals from local/competent authorities without involving the PSP in any manner.
 6. The PFP shall handle and solve any issue/s that may arise in disposal of treated sewage water by the tanker lorry with local villagers, neighbors, local body, Pollution control board (TNPCB), Highways department (NHAI) or any other individuals or statutory body.
 7. The PFP shall indemnify the PSP for any loss or any legal problem that it may face due to improper/illegal use of tanker lorry vehicle or non-following any law, rules and regulations in force by PFP. The PSP shall not take any responsibility for any such acts by the PFP under any circumstance.
 8. The PSP has already handed over the entire maintenance of the Project - "COMPACT HOMES - MEGHA" to the Owners' Association. As a goodwill gesture and only on the request of the PFP, the PSP is gifting this Tanker - lorry to facilitate disposal of treated sewage water without any responsibility or liability on PSP to take care of the project.
 9. The PFP hereby assures that they or their successor-in-office, owners of the apartments severally will not approach or make any request to PSP regarding the maintenance of the Project "COMPACT HOMES- MEGHA" or any matter concerning the maintenance hereafter.

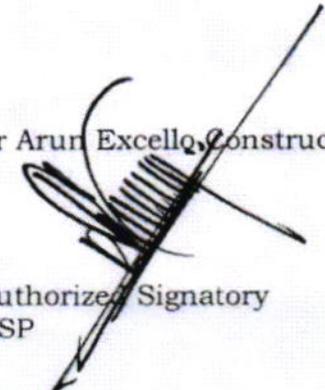
For Megha Flat Owners Association

Secretary
PFP



For Arun Excello Constructions LLP

Authorized Signatory
PSP



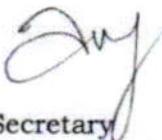
10. The PFP hereby once again assures and confirm that, from the date of handing over the maintenance of project to the PFP, the PSP is absolved from all responsibility and liability of maintaining or managing the project and it shall be the Sole responsibility of PFP to maintain the project "COMPACT- MEGHA".

11. The PFP shall manage and operate the Sewage Treatment Plant in such manner, that the quality of treated water shall always be within the prescribed norms.

The Parties understand and agree that the terms of this MOU is binding on either party.

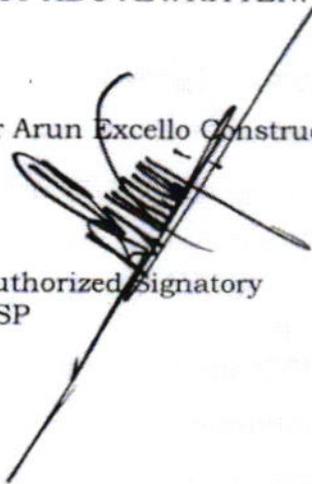
IN WITNESS WHEREOF THE PARTIES HERETO HAVE SET THEIR HANDS & SIGNATURES ON THE DAY, MONTH AND YEAR FIRST ABOVEWRITTEN.

For Megha Flat Owners Association

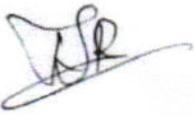

Secretary
PFP



For Arun Excello Constructions LLP


Authorized Signatory
PSP

WITNESSES:

1. 
T. SIVARAMA Krishna
S/o SUBRAMANIAM
Arun Excello Constructions
MAGD B. 4/ B II
Karami Nagar
9092588482

2. 
H. Saravanan S/o D. Lakshminarasimhan
NO: 195, Gandhi Street
Chennai - 603001
9600255695

TNO6 - X - 0312



தமிழ்நாடு TAMIL NADU
 2379
 19.11.2018

60AB 799259
I. SARASWATHI
 S.V.L. No.30 / B3 / 97
 14, Mandapam Street, 1st Lane,
 KILPAUK GARDEN,
 CHENNAI-10. Cell: 9362898011

MEMORANDUM OF UNDERSTANDING

This **MEMORANDUM OF UNDERSTANDING ("MOU")** entered into on the 22 day of February, 2019

M/s. MADHULIKA FLAT OWNERS ASSOCIATION, (Reg. No. 121/2018) an association registered under Tamil Nadu Societies Registration Act, having its registered office at Madhulika Project, 183, Karanaithangal Village, Sriperumpudur Taluk, Kancheepuram, District - 602 105, **represented** herein by its Secretary Mr. R. S. Raja, S/o. R. G. Sundramurthy, hereinafter referred to as the **"Association" or Party of the First Part (PFP)**.

and

M/s. Arun Excello Constructions LLP., a Limited Liability Partnership Firm registered under the Limited Liability Partnership Act 2008, and having its registered office at "Bhattad Towers", No.18, West Cott Road, Royapettah, Chennai - 600 014 duly represented herein by its Authorized Signatory **Mr. V. Srinivasan** S/o. Mr. M. S. Venkatramani aged about 49 years, hereinafter referred to as the **"Promoter" or Party of the Second Part (PSP)**.

For Madhulika Flat Owners Association

Secretary PFP
 22/2/2019



For Arun Excello Constructions LLP

Authorized Signatory PSP

WHEREAS the Party of the First Part (PFP) is the association of the owners of the apartments in project "**COMPACT HOMES - MADHULIKA**" and the Party of the Second Part (PSP) is the Promoter, who developed the project "**COMPACT HOMES - MADHULIKA**".

WHEREAS the PSP developed the project "**COMPACT HOMES - MADHULIKA**" as per the Building and Planning permit and maintained the project till the association of the owners were formed and after the formation of the association, on the request of the association (PFP) the maintenance of project "**COMPACT HOMES - MADHULIKA**" was handed over to the PFP by the PSP on 31.12.2018 and now the maintenance is carried out by the PFP in the best manner.

WHEREAS the PFP represented the PSP that they are not able to clear the excess treated sewage water due to over usage and therefore request the PSP to help in this matter and PSP also considered this matter and both the PFP and PSP had a meeting on 15.12.2018 at the office of the PSP and on behalf of PFP Mr. R.S. Raja and on behalf of PSP Mr. V. Srinivasan, Senior General Manager participated in the meeting.

WHEREAS after deliberation and discussions between both the parties, the PSP offered to give a tanker lorry at free of cost to the PSP, subject to terms and conditions stated below and the PFP also accepted the said offer and both the parties are desirous of reducing the terms, conditions & responsibilities of each party into writing as follows:

NOW THIS MOU WITNESSETH AS FOLLOWS:

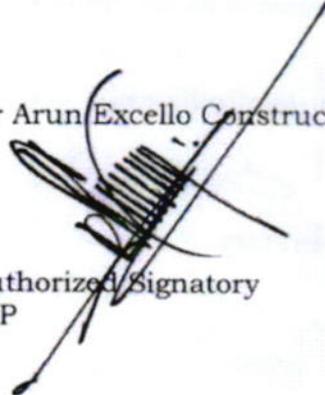
1. The PFP has accepted the offer of the PSP of providing tanker lorry to remove the excess treated sewage water after using for gardening and flushing purposes in the project "**COMPACT HOMES - MADHULIKA**".
2. The tanker lorry brand new having a capacity of 12KL will be purchased and handed over to the Association for day to day operations & maintenance.
3. The tanker lorry shall be used exclusively for disposal of treated sewage water from STP for the project "**COMPACT HOMES- MADHULIKA**".

For Madhulika Flat Owners Association


Secretary
PFP
22/2/20



For Arun Excello Constructions LLP


Authorized Signatory
PSP

- 4. The day-to-day maintenance, Insurance renewal, Fitness Certificate (FC), regular service of lorry, fuel and driver expenses for the operations of the tanker lorry shall be borne by the PFP.
- 5. The PFP shall take the responsibility of disposal of treated sewage by the tanker lorry by obtaining necessary approvals from local/competent authorities without involving the PSP in any manner.
- 6. The PFP shall handle and solve any issue/s that may arise in disposal of treated sewage water by the tanker lorry with local villagers, neighbors, local body, and Pollution control board (TNPCB), Highways department (NHAI) or any other individuals or statutory body.
- 7. The PFP shall indemnify the PSP for any loss or any legal problem that it may face due to improper/illegal use of tanker lorry vehicle or non-following any law, rules and regulations in force by PFP. The PSP shall not take any responsibility for any such acts by the PFP under any circumstance.
- 8. The PSP has already handed over the entire maintenance of the Project - "COMPACT HOMES- MADHULIKA" to the Owners' Association. As a goodwill gesture and only on the request of the PFP, the PSP is gifting this Tank - lorry to facilitate disposal of treated sewage water without any responsibility or liability on PSP to take care of the project.
- 9. The PFP hereby assures that they or their successor-in-office, owners of the apartments severally will not approach or make any request to PSP regarding the maintenance of the Project "COMPACT HOMES- MADHULIKA" or any matter concerning the maintenance hereafter.
- 10. The PFP hereby once again assures and confirm that, from the date of handing over the maintenance of project to the PFP, the PSP is absolved from all responsibility and liability of maintaining or managing the project and it shall be the sole responsibility of PFP to maintain the project "COMPACT - MADHULIKA".

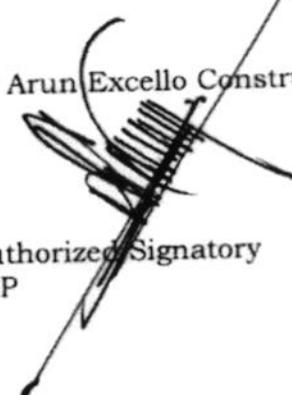
For Madhulika Flat Owners Association


 Secretary
 PFP

22/2/20



For Arun Excello Constructions LLP


 Authorized Signatory
 PSP

11. The PFP shall manage and operate the Sewage Treatment Plant in such manner, that the quality of treated water shall always be within the prescribed norms.

The Parties understand and agree that the terms of this MOU is binding on either party.

IN WITNESS WHEREOF THE PARTIES HERETO HAVE SET THEIR HANDS & SIGNATURES ON THE DAY, MONTH AND YEAR FIRST ABOVEWRITTEN.

For Madhulika Flat Owners Association

[Signature]
22/2/20
Secretary
PFP



For Arun Excello Constructions LLP

[Signature]
Authorized Signatory
PSP

[Signature]
22/2/2019

WITNESSES:

1. Tarun Kumar Maity
S/O Gobinda Prasad Maity
S11, Block 1, Madhulika, Karanithangal.
9962062411

2. *[Signature]*
Sri. Saravanan
S/O D. Lakshmanan
195, Saechi Salai
Cheyalpetta 60301
960255695

TN 06 X 0326



தமிழ்நாடு
தமிழ்நாடு TAMIL NADU
2223
19.11.2018

60AB 098303
I. SARASWATHI
S.V.L. No.30 / B3 / 97
14, Mandapam Street, 1st Lane,
KILPAUK - ARDEN,
CHENNAI-10. Call: 9382898011

MEMORANDUM OF UNDERSTANDING

This **MEMORANDUM OF UNDERSTANDING ("MOU")** entered into on the 3rd day of MARCH, 2019

Between

M/s. VASANTHAA FLAT OWNERS ASSOCIATION, (Reg. No. 37/2016) an association registered under Tamil Nadu Societies Registration Act, having its registered office at Vasanthaa Project, 183, Karanaithangal Village, Sriperumpudur Taluk, Kancheepuram District - 602 105, **represented** herein by its Secretary Mr. G. V. Ramesh Shankar S/o. Mr. G. S. Viswanathan, hereinafter referred to as the **"Association" or Party of the First Part (PFP)**.

and

M/s. Arun Excello Constructions LLP., a Limited Liability Partnership Firm registered under the Limited Liability Partnership Act 2008, and having its registered office at "Bhattad Towers", No. 18, West Cott Road, Royapettah, Chennai - 600 014, duly represented herein by its Authorized Signatory **Mr. V. Srinivasan** S/o. Mr. M. S. Venkatramani aged about 49 years, hereinafter referred to as the **"Promoter" or Party of the Second Part (PSP)**.

For Vasanthaa Flat Owners Association

[Signature]
Secretary
PFP



For Arun Excello Constructions LLP

[Signature]
Authorized Signatory
PSP

WHEREAS the Party of the First Part (PFP) is the association of the owners of the apartments in project "**COMPACT HOMES - VASANTHAA**" and the Party of the Second Part (PSP) is the Promoter, who developed the project "**COMPACT HOMES-VASANTHAA**".

WHEREAS the PSP developed the project "**COMPACT HOMES - VASANTHAA**" as per the Building and Planning permit and maintained the project till the association of the owners were formed and after the formation of the association, on the request of the association (PFP) the maintenance of project "**COMPACT HOMES -VASANTHAA**" was handed over to the PFP by the PSP on 31.3.2017 and now the maintenance is carried out by the PFP in the best manner.

WHEREAS the PFP represented the PSP that they are not able to clear the excess treated sewage water due to over usage and therefore request the PSP to help in this matter and PSP also considered this matter and both the PFP and PSP had a meeting on_06.12.2018 at the office of the PSP and on behalf of PFP Mr.G.V. Ramesh Shankar and on behalf of PSP Mr. V. Srinivasan, Senior General Manager participated in the meeting.

WHEREAS after deliberation and discussions between both the parties, the PSP offered to give a tanker lorry at free of cost to the PSP, subject to terms and conditions stated below and the PFP also accepted the said offer and both the parties are desirous reducing the terms, conditions & responsibilities of each party into writing as follows:

NOW THIS MOU WITNESSETH AS FOLLOWS:

1. The PFP has accepted the offer of the PSP of providing tanker lorry to remove the excess treated sewage water after using for gardening and flushing purposes in the project "**COMPACT HOMES - VASANTHAA**".
2. The tanker lorry brand new having a capacity of 12KL will be purchased and handed over to the Association for day to day operations & maintenance.
3. The tanker lorry shall be used exclusively for disposal of treated sewage water from STP for the project "COMPACT HOMES- VASANTHAA".

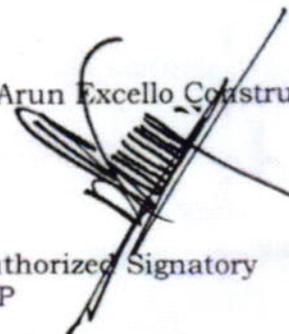
For Vasanthaa Flat Owners Association



Secretary
PFP



For Arun Excello Constructions LLP



Authorized Signatory
PSP

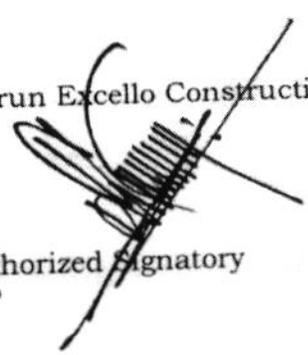
4. The day-to-day maintenance, Insurance renewal, Fitness Certificate (FC), regular service of lorry, fuel and driver expenses for the operations of the tanker lorry shall be borne by the PFP.
5. The PFP shall take the responsibility of disposal of treated sewage by the tanker lorry by obtaining necessary approvals from local/competent authorities without involving the PSP in any manner.
6. The PFP shall handle and solve any issue/s that may arise in disposal of treated sewage water by the tanker lorry with local villagers, neighbors, local body, and Pollution control board (TNPCB), Highways department (NHAI) or any other individuals or statutory body.
7. The PFP shall indemnify the PSP for any loss or any legal problem that it may face due to improper/illegal use of tanker lorry vehicle or non-following any law, rules and regulations in force by PFP. The PSP shall not take any responsibility for any such acts by the PFP under any circumstance.
8. The PSP has already handed over the entire maintenance of the Project - "COMPACT HOMES - VASANTHAA" to the Owners' Association. As a goodwill gesture and only on the request of the PFP, the PSP is gifting this Tank - lorry to facilitate disposal of treated sewage water without any responsibility or liability on PSP to take care of the project.
9. The PFP hereby assures that they or their successor-in-office, owners of the apartments severally will not approach or make any request to PSP regarding the maintenance of the Project "COMPACT HOMES- VASANTHAA" or any matter concerning the maintenance hereafter.
10. The PFP hereby once again assures and confirm that, from the date of handing over the maintenance of project to the PFP, the PSP is absolved from all responsibility and liability of maintaining or managing the project and it shall be the sole responsibility of PFP to maintain the project "COMPACT- VASANTHAA".

For Vasanthaa Flat Owners Association


 Secretary
 PFP



For Arun Excello Constructions LLP


 Authorized Signatory
 PSP

11. The PFP shall manage and operate the Sewage Treatment Plant in such manner, that the quality of treated water shall always be within the prescribed norms.

The Parties understand and agree that the terms of this MOU is binding on either party.

IN WITNESS WHEREOF THE PARTIES HERETO HAVE SET THEIR HANDS & SIGNATURES ON THE DAY, MONTH AND YEAR FIRST ABOVEWRITTEN.

For Vasanthaa Flat Owners Association

[Handwritten signature]

Secretary
PFP



For Arun Excello Constructions LLP

[Handwritten signature]

Authorized Signatory
PSP

WITNESSES:

1. *[Handwritten signature]* (K. Chender)
S/o B. Krishnareddy Reddy
T. 41/B-1 Vasanthaa Apt
Kannathangal, 602105



2. *[Handwritten signature]*
S/o D. Lakshman
No. 195, Galle, Sri
Chyolapur, 607212
Flaw 257657

By RPAD

ந.க.எண்.1581/2018/ஆ.1
நாள்.14.07.2020

வட்டார வளர்ச்சி அலுவலகம்
குன்றத்தூர் ஊராட்சி ஒன்றியம்
(இ) படப்பை.

//அறிவிப்பு கடிதம்//

குன்றத்தூர் ஊராட்சி ஒன்றியத்திற்குட்பட்ட வைப்பூர் ஊராட்சியில்
காரணித்தாங்கல் பகுதியில் அமைந்துள்ள Arun Excello அடுக்குமாடி குடியிருப்பு
வளாகத்தில் உள்ள.....Leelanida.....குடியிருப்புகளில் வசிக்கும்
.....213..... வீடுகளிலிருந்து கழிவுநீரை அனுமதியில்லாமல்
மின்மோட்டாரைக் கொண்டு மாநில நெடுஞ்சாலையில் விடுவது மற்றும் சுகாதார
சீர்கேடு ஏற்படுவதை பலமுறை இவ்வலுவலக கடிதத்தின் மூலமும் மற்றும்
நேரிடையாகவும் தெரிவிக்கப்பட்டும் இதுநாள் வரையில் தொடர்ந்து கழிவுநீர்
வெளியேற்றப்பட்டு வருகிறது. இதனால் தமிழ்நாடு ஊராட்சிகள் சட்டம் 1994 ன்படி, பிரிவு
110(e) 242(1) ன்படி, அக்குடியிருப்பில் அமையப்பெற்ற ஒவ்வொரு வீட்டிற்கும் 100 ரூபாய்
வீதம் அபராதம்/தண்டப்பணம் விதிக்கப்படும். இக்கடிதம் கிடைக்கப்பெற்ற ஒரு வார
காலத்திற்குள் பதிலளிக்க வேண்டும். மேலும் தொடர்ந்து அனுமதியில்லாமல் கழிவுநீரை
வெளியேற்றம் செய்தால் மேற்படி சட்டப்பிரிவின்படி, ஒவ்வொரு நாளுக்கும் ரூ.15/-வீதம்
ஒவ்வொரு வீட்டிற்கும் அபராதம்/தண்டப்பணம் வசூலிக்கப்படும் என்பதை இதன் மூலம்
தெரிவிக்கப்படுகிறது.

தனி அலுவலர்/வட்டார வளர்ச்சி அலுவலர்(கி.ஊ)
வைப்பூர் ஊராட்சி
குன்றத்தூர் ஊராட்சி ஒன்றியம்

பெறுநர் -
தலைவர்,

.....Leelanida.....குடியிருப்போர் சங்கம்,
Arun Excello,காரணித்தாங்கல்,
வைப்பூர் ஊராட்சி

14-7-20

Untreated Sewerage Water Inundation Photos – July & Aug 2020

Untreated water stagnation on the road



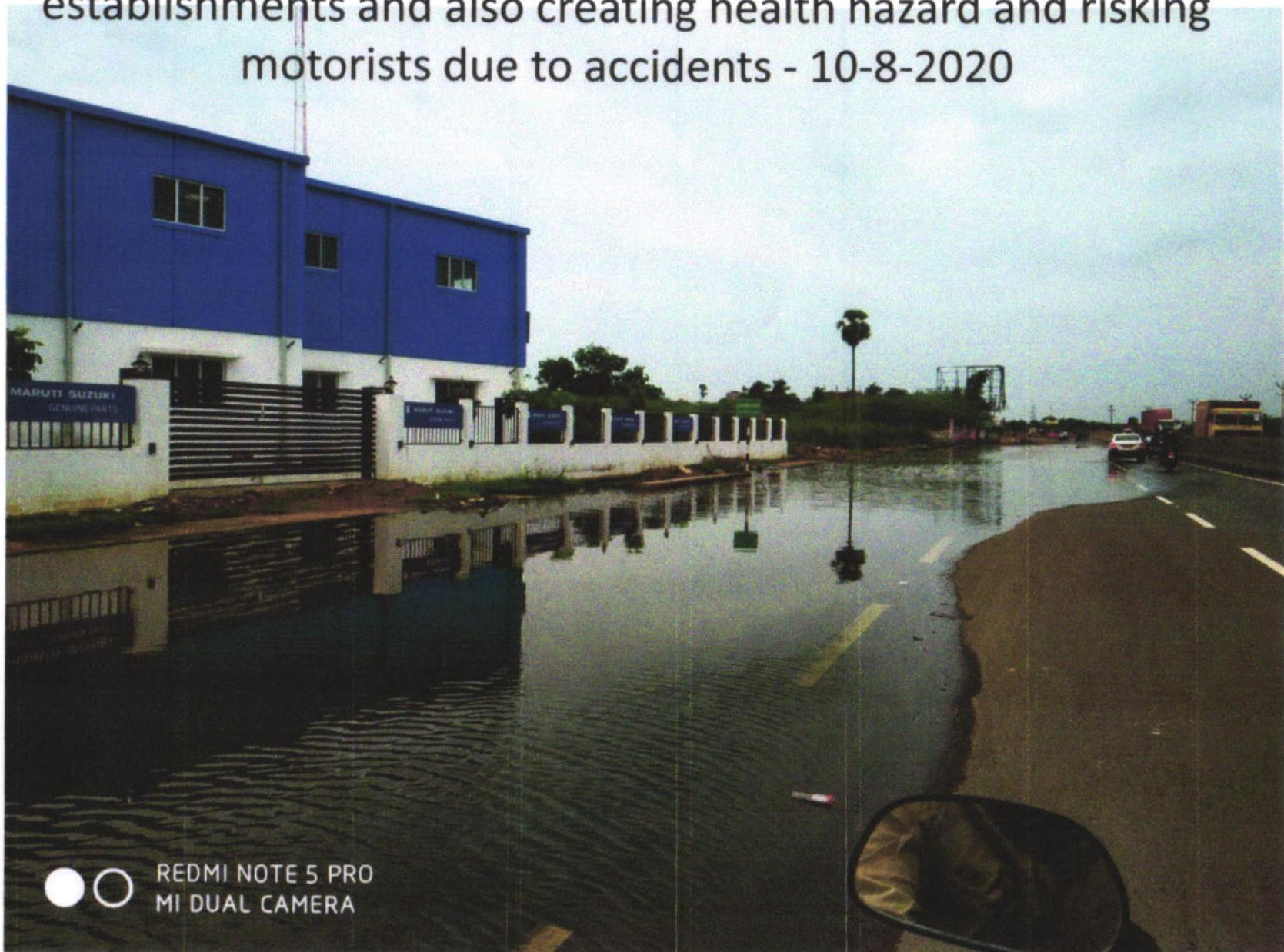
Untreated sewage water stagnation on the Highway



Complete Inundation of approach road due to let out of untreated water by the residents



Image showing untreated water is flowing on the Highway restricting movement of workers of the commercial establishments and also creating health hazard and risking motorists due to accidents - 10-8-2020



● ○ REDMI NOTE 5 PRO
MI DUAL CAMERA

Earth dumping by Highways Dept to prevent effluent flowing into the storm water drain – 19-8-2020



Photos showing action taken by
Highways Dept to prevent water on
the Highway.

Earth dumped on the Storm Water Drain to stop letting out the untreated water



Highway authorities dumping earth to prevent untreated water being let into Highway – 24-8-2020

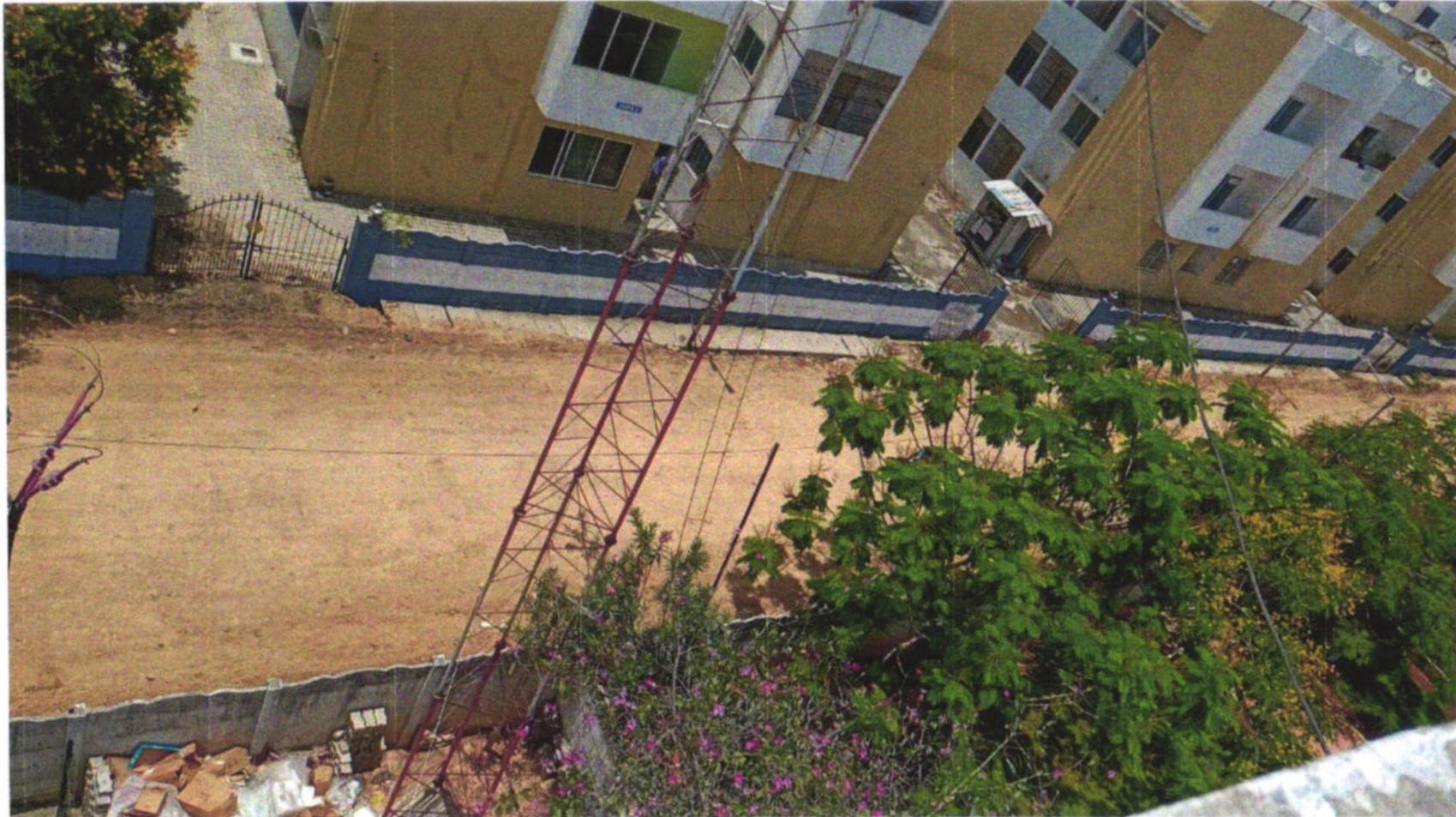


Photos showing action taken by BDO
to fill the approach road with earth
and neatly levelled to prevent
stagnation of water

Aerial View of the approach road filled with earth and neatly levelled without inundation of sewage water – 12th April 2021



Aerial View of the approach road filled with earth and neatly levelled without inundation of sewage water – 12th April 2021



FIRST INFORMATION REPORT

(முதல் தகவல் அறிக்கை)

(Under Section 154 Cr.P.C)

(குறவி தொ பிரிவு 154 இன் கீழ்)

TAMIL NADU POLICE

INTEGRATED INVESTIGATION FORM-I

1. District: KANCHEEPURAM P.S. ORAGADAM Year 2021 FIR No. 213 Date: 12-04-2021
மாவட்டம் காவல் நிலையம் ஆண்டு மு. த. அ. எண் நாள்
- Act(s) சட்டம் Sections பிரிவுகள்
269
270
2. INDIAN PENAL CODE, 1860
INDIAN PENAL CODE, 1860
- 3.(a) Occurrence of Offence Day: SATURDAY Date From: 20-02-2021 Date To: -
குற்ற நிகழ்வு நாள் நாள் முதல் நாள் வரை
Time Period: Before Time From: - Time To: -
நேர அளவு நேரம் முதல் நேரம் வரை
- (b) Information received at PS. Date 12-04-2021 Time: 13:00 Hrs (c) General Diary Reference: Entry No(s)
காவல் நிலையத்திற்கு நேரம் பொது நாட்குறிப்பில் பதிவு
தகவல் கிடைத்த நாள் விவரம் எண்
4. Type of Information: WRITTEN Time: -
தகவலின் வகை நேரம்
5. Place of Occurrence: (a) Direction and Distance from PS:
குற்ற நிகழ்விடம் (அ) காவல் நிலையத்திலிருந்து
எவ்வளவு தூரமும், எத்திசையும் Beat Number:
முறைக் காவல் எண்
- (b) Address: காரணித்தாங்கல் அருண் எக்செல்லோ அடுக்குமாடி குடியிருப்பு
முகவரி
- (c) In case, outside limit of this Police Station, then the Name of P.S.:
இக்காவல் நிலைய எல்லைக்கப்பால் நடந்து இருக்குமாயின் District:
அந்நிலையில், அந்த கா நி பெயர் மாவட்டம்
6. Complainant/Informant (a) Name: VELMURUGAN (c) Date/Year of Birth: நாள் / பிறந்த ஆண்டு (d) Nationality: INDIA
குற்றமுறையிட்டாளர் / தகவல் தந்தவர் பெயர் நாட்டினம்
(b) Father's/Husband's Name: SPECIAL OFFICER
தந்தை / கணவர் பெயர்
(e) Passport No. வெளிநாட்டு கடவுச்சீட்டு
எண் Date of Issue: வழங்கப்பட்ட நாள் Place of Issue: வழங்கப்பட்ட இடம்
(f) Occupation: தொழில்
(g) Address: REGIONAL DEVELOPMENT OFFICER, VAIPPUR PANCHAYAT, KUNDRATHUR PANCHAYAT UNION, PADAPPAL
முகவரி
7. Details of Known/Suspected/Unknown accused with full particulars
தெரிந்த / ஐயப்பாட்டிற்குரிய / தெரியாத குற்றம் சாட்டப்பட்டவரின் முழுமையான விவரங்கள்.
கீதா, ஸ்ரீபாதம், விஜயபாண்டி, வைரமுத்து, பனியபெருமாள், எஸ். கே. ரகு, மோகன், பாலமுருகன் மற்றும் சிலர்
8. Reasons for delay in reporting by the complainant/Informant
குற்றமுறையிட்டாளரால் / தகவல் கொடுப்பவரால் முறையிட்டதில் தகவல் கொடுப்பதில் தாமதம்.
9. Particulars of the properties stolen/Involved:
களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் விவரம்
10. Total value of properties stolen/Involved
களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் மொத்த மதிப்பு
11. Inquest Report/ Un-natural death Case No. If any:
பிண விசாரணை அறிக்கை / இயற்கைக்கு மாறான இறப்பு எண் ஏதேனும் இருந்தால்
12. FIR Contents
முதல் தகவல் அறிக்கையின் சுருக்கம்

பணிந்து அனுப்பப்படுகிறது இன்று 12.04.2021 ம் தேதி பகலில் சி.5. ஓரகடம் காவல்நிலைய உதவி ஆய்வாளர் ஆகிய நாள் நிலைய ஆஜரில் இருந்த போது சி.5. ஓரகடம் காவல்நிலைய 1 CSR NO 166/2021 விசாரணைக்கு எடுத்துக்கொண்டு சம்பவ இடம் சென்று பார்வையிட்டு விசாரித்து பகல் 13.00 மணிக்கு நிலையம் வந்து பதிவு செய்த வழக்கின் விவரம் பின்வருமாறு. விடுநர் திரு. வேல்முருகன், தனி அலுவலர் வட்டார வளர்ச்சி அலுவலர் (கி.என்), வைப்பூர் ஊராட்சி குன்றத்தூர் ஊராட்சி ஒன்றியம் (இ) படப்பை, பெறுநர் ஆய்வாளர் C5 காவல் நிலையம் ஓரகடம், ந.க. எண் 1581/2018/ஆ1 நாள் 09.04.2021 அய்யா, பொருள் - பொது சுகாதாரம் - காஞ்சிபுரம் மாவட்டம் - குன்றத்தூர் ஊராட்சி ஒன்றியம் - வைப்பூர் ஊராட்சி - காரணித்தாங்கல் - Arun Excella, அடுக்குமாடி குடியிருப்பு - மேகா அட்டானா, வசந்தா, மதுலீகா

ஆகிய குடியிருப்புகளிலிருந்து தொடர்ந்து சுத்தீகரிக்கப்படாத கழிவு நீர் வெளியேறுவது - சட்டப்படியான நடவடிக்கை எடுக்க தெரிவித்தல் - சார்ந்து பார்வை 1) மாவட்ட ஆட்சித் தலைவர் காஞ்சிபுரம் அவர்களின் ஆய்வுக்கூட்ட அறிவுரை நாள் 09.04.2021 2) இவ்வலுவலக கடித நக எண் 1581/2018 /ஆ1 நாள் 20.02.21,24.02.21,25.02.2021, 3) மாசு கட்டுப்பாட்டு வாரியம் ஓரகடம் கடித எண் DEF/TNP/SPR/Complaint / Complaint /Cr No 5443/ 2020-21 நாள் 19.05.2020 4) வட்டார சுகாதார ஆய்வாளர் எழிச்சூர் அவர்களின் அறிவிப்பு கடித நகா எண் 74/2021 நாள் 09.03.2021 5) தினமலர் நாளிதழில் வெளியாக செய்தி நாள் 09.04.2021 காஞ்சிபுரம் மாவட்டம் குன்றத்தூர் ஊராட்சி ஒன்றியத்திற்குட்பட்ட வைப்பூர் ஊராட்சி, காரணித்தாங்கல் கிராமத்தில் அமைந்துள்ள Arun Excello அடுக்குமாடி குடியிருப்புகளிலிருந்து சுத்தீகரிக்கப்படாத கழிவு நீர் வெளியேறி மாநில நெடுஞ்சாலைகளில் தேங்கியுள்ளதாக புகார் வரப்பெற்றதை தொடர்ந்து பார்வை -1ல் காணும் மாவட்ட ஆட்சித்தலைவர் காஞ்சிபுரம் அவர்களின் ஆய்வு கூட்டத்தில் கழிவு நீர் நெடுஞ்சாலையில் வெளியேற்றப்பட்டு வருவதை தடுக்க துறை ரீதியாகவும் மற்றும் சட்டப்படியும் நடவடிக்கை மேற்கொள்ள அறிவுறுத்தப்பட்டது அதனைத் தொடர்ந்து மேற்படி பொருள் தொடர்பாக அடுக்குமாடி குடியிருப்புகளிலிருந்து கழிவு நீர் வெளியேற்றுவதை நிறுத்த Arun Excello அடுக்குமாடி குடியிருப்பு மேகா, அட்டானா, வசந்தா , மதுலீகா ஆகிய குடியிருப்பிற்கு பார்வை -2 ல் இவ்வலுவலக கடிதங்கள் வாயிலாக பலமுறை தெரிவித்தும் இது வரை எவ்வித நடவடிக்கையும் எடுக்கப்படவில்லை மேலும் பார்வை -3 ல் காணும் மாசு கட்டுப்பாட்டு வாரிய கடிதத்தின் வாயிலாக சம்மந்தப்பட்ட குடியிருப்பு நல சங்கங்களுக்கு அறிவிப்பு வழங்கப்பட்டுள்ளது பார்வை -4 ல் காணும் சுகாதார துறை சார்பாக எழிச்சூர் வட்டார சுகாதார ஆய்வாளர் அவர்களின் கடித்தின் வாயிலாக பொது சுகாதார சீர்கேடு விளைவிப்பதாக அறிவிப்பு வழங்கப்பட்டுள்ளது இவ்வாறு சுத்தீகரிக்கப்படாத கழிவுநீரை சாலையில் வெளியேற்றுவதால் சுகாதார சீர்கேடு ஏற்படுவதுடன் பொது சொத்துக்கள் சேதமடைகிறது எனவே கீழ்க்காணும் Arun Excello அடுக்குமாடி குடியிருப்புகளின் சங்க நிர்வாகிகள் மற்றும் கழிவு நீரை வெளியேற்றும் குடியிருப்புகளின் பிளம்பர்கள் எலக்ட்ரீஷியன் ஆகியோர்கள் மீது சட்ட ரீதியான நடவடிக்கை மேற்கொள்ள கனிவுடன் கேட்டுக் கொள்கிறேன் 1) குடியிருப்பின் பெயர் மேகா குடியிருப்பு , நிர்வாகி பெயர் கீதா பூபாதம் பிளம்பர் மற்றும் எலக்ட்ரீஷியன் பெயர் கார்ந்தி சதீஷ் , 2) குடியிருப்பின் பெயர் அட்டனா குடியிருப்பு நிர்வாகி பெயர் விஜயபாண்டி வைரமுத்து , பிளம்பர் மற்றும் எலக்ட்ரீஷியன் பெயர் சிவசங்கா , கோகுல் , தம்பிரான் , 3) குடியிருப்பின் பெயர் வசந்தா குடியிருப்பு , நிர்வாகி பெயர் பனியபெருமாள் , எஸ் கே ரகு , பிளம்பர் மற்றும் எலக்ட்ரீஷியன் பெயர் மதிவாணன் , நாராயணன் , 4) குடியிருப்பின் பெயர் மதுலீகா குடியிருப்பு , நிர்வாகி பெயர் மோகன் பாலமுருகன் பிளம்பர் மற்றும் எலக்ட்ரீஷியன் பெயர் கோபால் , சிங்காரம் (XXXXX வேல்முருகன் , தனி அலுவலர் / வட்டார வளர்ச்சி அலுவலர் (கி ஊ) வைப்பூர் ஊராட்சி குன்றத்தூர் ஊராட்சி ஒன்றியம் (இ) படப்பை நகல் 1) மாவட்ட ஆட்சி தலைவர் காஞ்சிபுரம் அவர்களுக்கு பணிந்து அனுப்பப்படுகிறது 2) இணை இயக்குநர் / திட்ட இயக்குநர், மாவட்ட ஊரக வளர்ச்சி முகாமை காஞ்சிபுரம் அவர்களுக்கு பணிந்து அனுப்பப்படுகிறது 3) உதவி இயக்குநர் (ஊராட்சிகள்) காஞ்சிபுரம் அவர்களுக்கு பணிந்து அனுப்பப்படுகிறது மேற்படி புகாரை 09.04.2021 ம்தேதி மாலை 19.00 மணிக்கு பெற்று சி5 ஓரகடம் காவல்நிலைய CSR 166/2021 பதிவு செய்து வைத்திருந்ததை இன்று 12.04.2021 ம்தேதி பகலில் பார்வையிட்டு சம்பவ இடம் சென்று விசாரித்து பகல் 13.00 மணிக்கு நிலையம் வந்து சி5 ஓரகடம் காவல்நிலைய குற்ற எண் 213/2021 w/s 269,270 IPC யில் வழக்கு பதிவு செய்து முதல் தகவல் அறிக்கையின் அசலை வாதியின் புகாருடன் இணைத்து கனம் JM/SPR அவர்களுக்கும் மற்ற நகல்களை சம்மந்தப்பட்ட உயர் அதிகாரிகளுக்கு அனுப்பியும் வழக்கை விசாரணைக்கு எடுத்துக்கொண்டோன்.

13. Action Taken: Since the above report reveals Commission of Offence(s) w/s as mentioned in item No 2, registered case and took up the investigation

எடுக்கப்பட்ட நடவடிக்கை : மேலே குற்ற முறையிட்டில் உள்ளவை பிரிவு 2 -ல் கூறப்பட்ட சட்ட பிரிவுப்படியான குற்றமாக வழக்கு பதிவு செய்து புலனாய்வுக்கு எடுத்துக்கொள்ளப்பட்டது

FIR read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost.

மு த அ குற்றமுறையிட்டாளருக்கு / தகவல் தந்தவருக்கு படித்துக்காட்டி, அது சரியாக எழுதப்பட்டு இருப்பதாக ஏற்றுக்கொள்ளப்பட்டு அதன்படி நகல் ஒன்று இலவசமாக கொடுக்கப்பட்டது.

14. Signature / Thumb Impression of the Complainant/Informant
குற்றமுறையிட்டாளர் / தகவல் கொடுப்பவரின் ஒப்பம் / பெருவிரல் இரேகைப் பதிவு
- Signature of the Officer in-charge, Police Station
காவல் நிலைய பொறுப்பு அலுவலரின் ஒப்பம்
15. Date & Time of despatch to the court: 12-04-2021
நீதிமன்றத்திற்கு அனுப்பப்பட்ட நாளும், நேரமும்
- Name: PON ROSALAN
பெயர்
- Rank: SUB INSPECTOR OF POLICE No.
நிலை எண்

குடிபெரும்புதூர் உட்கோட்ட நிருவாக நெடுவல் மற்றும் வடுவாய் கோட்டாட்சியரின் செயல்முறைகள்
 நக.668/2021/அ2 ஆணை பிறப்பிப்பவர் - திரு.த.முத்து மாதவன் பி.இ. நாள்.17.04.2021

பொருள்-

அடிப்படை வசதிகள் - காஞ்சிபுரம் மாவட்டம், குன்றத்தூர் வட்டம், நெ.53, காரணிதாங்கல் கிராமத்தில் அமைந்துள்ள அருண் எக்சல்லோவின் நான்கு அடுக்குமாடி குடியிருப்பிலிருந்து கழிவுநீர் வெளியேறுவது - பொதுமக்கள் புகார் மனு அளித்தது - குற்றவியல் நடைமுறை சட்டம் பிரிவு 133-ன் கீழ் ஆணை பிறப்பித்தல் - தொடர்பாக.

படிக்கப்பட்டவை-

1. கிராம பொதுமக்கள், காரணித்தாங்கல் கிராமம், குன்றத்தூர் வட்டம், மனு நாள். 17.04.2021
2. தினமலர் நாளிதழில் வெள்ளிக்கிழமை அன்று வெளியான நறுக்குச்செய்தி (Paper Cutting) நாள். 09.04.2021.
3. வட்டாட்சியர் குன்றத்தூர் அறிக்கை நக.964/2021/அ1 நாள். 12.04.2021.
4. வட்டார வளர்ச்சி அலுவலர் குன்றத்தூர் ஊராட்சி ஒன்றியம், (இ)படப்பை கடிதம் நக.1581/2018/ஆ1 நாள்.12.04.2021.
5. இவ்வலுவலக அழைப்பாணை நக.668/2021/அ1 நாள்.13.04.2021.

ஆணை.

காஞ்சிபுரம் மாவட்டம், குன்றத்தூர் வட்டம், நெ.53, காரணிதாங்கல் கிராமம், நன்செய் புல எண்.19,22,23,24,27,28,29,31,32,33 ஆகியவற்றில் அமைந்துள்ள Arun Excello Compact Homes சார்பில் மேகா, வசந்தா, மதுலிகா மற்றும் அட்டானா ஆகிய நான்கு அடுக்குமாடி குடியிருப்பு கட்டிடங்கள் அமைந்துள்ளன. இதில் மொத்தம் 1216 வீடுகள் உள்ளன. இந்த குடியிருப்புகளில் இருந்து வெளியேறும் கழிவுநீரினை முறையாக அகற்றாமல் மாநில நெடுஞ்சாலை மற்றும் சுற்றுப்புற பகுதி மற்றும் ஏரியில் விடுவதால் நோய் தொற்று அபாயம், தோல் அறியடி, அலர்ஜி மற்றும் காய்ச்சல் ஏற்படுகிறது என புகார் மனு பொதுநலன் கருதி வரப்பெற்றுள்ளது. மேற்படி குடியிருப்பு வாலாஜாபாத் முதல் படப்பை செல்லும் மாநில நெடுஞ்சாலையின் இடது பக்கம் காரணித்தாங்கல் கிராமத்தில் அமைந்துள்ளது. இந்த இடத்திலிருந்து சுமார் 50 அடி தொலைவில் 90 குடும்பங்கள் வசிக்கின்றனர். மேற்படி குடியிருப்பிலிருந்து வெளியேற்றப்படும் சுத்திகரிக்கப்படாத கழிவுநீர் வாலாஜாபாத் முதல் படப்பை செல்லும் மாநில நெடுஞ்சாலை மற்றும் சுற்றுப்புற பகுதிகளில் தேங்கி நிற்கின்றது. குடியிருப்புகளிலிருந்து வெளியேறும் கழிவு நீரால் கொசுக்கள் உற்பத்தியாகி அதனை சுற்றியுள்ள குடியிருப்பு வாசிகள் மற்றும் பொதுமக்களுக்கு கொசுக்கள் உற்பத்தியாவதன் மூலம் தொற்று நோய் மற்றும் சுகாதார கேடு ஏற்படுவதுடன்

பொதுமக்களின் உயிருக்கு அச்சுறுத்தலாகவும் அமைந்துள்ளது. இதனை தடுக்கும்பொருட்டு மேற்படி நான்கு அடுக்குமாடி குடியிருப்பு நல சங்க நிர்வாகிகளை 15.04.2021 அன்று அழைத்து விசாரணை மேற்கொள்ளப்பட்டதில் மேற்படி குடியிருப்பு நல சங்க நிர்வாகிகள் மேற்படி பொதுமக்களின் இடர்பாடுகளுக்கு ஒரு திட்ட அறிக்கை 3 நாட்களில் தயார் செய்திட உத்தேசிக்கப்பட்டுள்ளது என்று தங்கள் வாக்குமூலத்தில் தெரிவித்துள்ளனர்.

இந்நேர்வில் மேற்கண்ட நான்கு அடுக்குமாடி குடியிருப்புகளிலிருந்து வெளியேறும் கழிவு நீரால் பொதுமக்கள் சாலை வசதியினை பயன்படுத்த இயலாத நிலை உள்ளது. சுற்றி அமைந்துள்ள நிறுவனங்களுக்கு செல்லும் பணியாளர்கள் / பொதுமக்களுக்கு வழிப்பாதையாகவும் அமைந்துள்ளதால் பணியாளர்கள் பிற பகுதி பொதுமக்கள் பயன்படுத்தாத நிலை உள்ளது. மேற்படி கழிவுநீரால் கொசுக்கள் உற்பத்தியாகி அதனை சுற்றியுள்ள குடியிருப்பு வாசிகள் மற்றும் பொதுமக்களுக்கு சுகாதார கேடு ஏற்படுகிறது. இதனால் சுற்றி குடியிருக்கும் வயதானவர்கள், சிறுவர்கள் உட்பட பொதுமக்களுக்கு நோய் தொற்று ஏற்பட்டு பொது சுகாதார சீர்கேடு ஏற்படும். இது பொதுமக்களின் உயிருக்கு அச்சுறுத்தலாகவும் ஆபத்தாகவும் அமைந்துள்ளது.

எனவே மேற்கண்ட பொதுமக்களின் தொந்தரவுகள் கவனமுடன் பரிசீலனை செய்யப்பட்டது. இவற்றை தடுக்கும் பொருட்டு, பொதுநலன் கருத்திற்கொள்ளப்பட்டது. மேற்படி குடியிருப்புகளிலிருந்து வெளியேறும் கழிவுநீரினை முறையாக சுத்திகரிக்கப்பட நடவடிக்கை எடுக்கப்பட வேண்டும் என்றும், மேற்படி குடியிருப்புகளில் இருந்து வெளியேறும் கழிவுநீரினை சுத்திகரிக்கவும், பயன்படுத்தாட்டு வரும் பொதுப்பாதைகளுக்கு எவ்வித இடையூறு ஏற்படாத வகையிலும், பொது சுகாதாரத்தை பராமரித்திடும் வகையிலும் கழிவு நீர் வெளியேறி பொதுமக்களுக்கு பாதிப்பு ஏற்படா வண்ணம் உட்கட்டமைப்பு வசதிகளை இவ்வாளை கிடைக்கப்பெற்ற 15 நாட்களுக்குள் நடவடிக்கை எடுத்து பொது சுகாதாரம் பராமரித்திட உட்கட்டமைப்பு வசதிகளை அடுக்குமாடி குடியிருப்போர் ஏற்படுத்திக்கொள்ள வேண்டுமென இதன்மூலம் உத்தரவிடப்படுகிறது. மேற்படி உட்கட்டமைப்பு அமைக்க தவறும்பட்சத்தில் குற்றவியல் நடைமுறைச்சட்டம் பிரிவு 133-ன் கீழ் தகுந்த நடவடிக்கை மேற்கொள்ளப்படும் எனவும் இதன்மூலம் தெரிவிக்கப்படுகிறது.

உட்கோட்ட நிர்வாக நடுவர்
மற்றும் வருவாய் கோட்டாட்சியர்,
திருப்பெரும்புதூர்

பெறுநர்

1. தலைவர்,

பிளாட் உரிமையாளர்கள் சங்கம்,

மேகா குடியிருப்பு வளாகம்,

அருண் எக்சல்ஸோ காம்ப்ளெக்ஸ் ஹோம்ஸ்,

9/4/2021

காரணித்தாங்கல் கிராமம்,
குன்றத்தூர் வட்டம்.

2. தலைவர்,

பிளாட் உரிமையாளர்கள் சங்கம்,
வசந்தா குடியிருப்பு வளாகம்,
அருண் எக்சல்ஸோ காம்பேக்ட் ஹோம்ஸ்,
காரணித்தாங்கல் கிராமம்,
குன்றத்தூர் வட்டம்.

3. தலைவர்,

பிளாட் உரிமையாளர்கள் சங்கம்,
மதுலிகா குடியிருப்பு வளாகம்,
அருண் எக்சல்ஸோ காம்பேக்ட் ஹோம்ஸ்,
காரணித்தாங்கல் கிராமம்,
குன்றத்தூர் வட்டம்.

4. தலைவர்,

பிளாட் உரிமையாளர்கள் சங்கம்,
அட்டானா குடியிருப்பு வளாகம்,
அருண் எக்சல்ஸோ காம்பேக்ட் ஹோம்ஸ்,
காரணித்தாங்கல் கிராமம்,
குன்றத்தூர் வட்டம்.

நகல்

1. வட்டாட்சியர்,

குன்றத்தூர்....(மேற்படி நபர்களுக்கு இவ்வாணையினை சார்வு செய்து
சார்வு நகல் இவ்வலுவலகத்திற்கு அளிக்க வேண்டியது.)

2. உதவி செயற்பொறியாளர்,

தமிழ்நாடு மாக கட்டுபாட்டு வாரியம்.
ஓரகடம்.

3. வட்டார வளர்ச்சி அலுவலர்,

குன்றத்தூர் ஊராட்சி ஒன்றியம்.

4. காவல் ஆய்வாளர்,

ஓரகடம் காவல் நிலையம்.

ஓரகடம்

5. மாவட்ட ஆட்சித்தலைவர்,

காஞ்சிபுரம்.....தகவலுக்காக பணிந்தனுப்பப்படுகிறது.

6. திட்ட இயக்குநர்,

மாவட்ட திட்ட வளர்ச்சி முகமை.

மாவட்ட ஆட்சியர் அலுவலக வளாகம்,
காஞ்சிபுரம்.....தகவலுக்காக பணிந்தனுப்பப்படுகிறது.

7. உதவி காவல் கண்காணிப்பாளர், திருப்பெரும்புதூர்

DRAINAGE CLEARANCE CHARGES NOTICE 2021

Rs 1000 Penalty for Water over flow.

Don't waste water.

Use Toilet Flush.

Strictly maximum 4 person per flat only allowed.

This is to inform you that the Drainage clearance charges will be Rs. 600 per month to be paid by the tenants / Residents. This will be effect from 1st July 2021. If failed to pay, we are unable to provide the water.

கழிவுநீர் அகற்றுவதற்கான கட்டணம் ரூ. 600 வாடகைதாரர்கள்/குடியிருப்பவர்களிடமிருந்து ஒவ்வொரு மாதமும் வசூலிக்கப்படும். இது

ஜூலை 1, 2021 லிருந்து நடைமுறைப்படுத்தப்படும் என தெரிவித்துக் கொள்கிறோம். இந்த கட்டணம் கட்ட தவறியவர்களுக்கு தண்ணீர் வசதி நிறுத்தப்படும்.

यह आपको सूचित करना है कि ड्रेनेज निकासी शुल्क रु। 600 प्रति मा का भुगतान किरायेदारों / निवासियों द्वारा किया जाना है। यह 1 जुला 2021 से प्रभावी होगा। यदि भुगतान करने में विफल रहता है, तो हम पानी उपलब्ध कराने में असमर्थ हैं।

WATER TIMING FROM 26.06.2021

BLOCK 1: 6.30 PM TO 7.30 PM

BLOCK 2: 7.30 PM TO 8.30 PM

BLOCK 3: 8.30 PM TO 9.30 PM

M. Virginia Vidhyavathi

BY

VFOA

VASANTHAA FLAT OWN
Vasanthaa Compact Hc
Mattur Post. Sripur
Kancheepuram Dist
Mail vasanthasflatas

Entrance Road approach photos
from Highway taken on 2nd July 2021
showing no evidence of water
stagnation

View of approach road entrance from Highway with no sewerage water stagnation – 2-7-2021



Image showing the approach road filled with earth and no sewerage water stagnation – 2-7-2021



Image showing the approach road filled with earth and no sewerage water stagnation – 2-7-2021



Image showing the approach road filled with earth and no sewerage water stagnation – 2-7-2021



Image showing the approach road filled with earth and no sewerage water stagnation – 2-7-2021

